

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance Hearing Schedule for the month of March, 2025**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
4.3.2025 Tuesday At 10.30 A.M Miscellaneous Petitions	1.	302/MP/2024	PKCL	Petition under Regulations 20, 25 & 27 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Regulation 26(9) of CERC (Terms and Conditions of Tariff) Regulations 2014 against order dated 4.1.2024 in Petition No.21/GT/2021 <i>(On admission)</i> .
	2.	77/MP/2025 alongwith I.A.No.5/2025	AEGPL	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking invocation of this Hon'ble Commission's "Power to Relax" and "Power to Remove Difficulty" for relaxation of the conditions stipulated for submission of documents pertaining to Financial Closure and directions to CTUIL/Respondent to accept the 'condition subsequent' documents in the name of AEGSPL/Petitioner No. 2 for utilization of Connectivity dated 14.06.2024 under Regulation 11 A (2) of Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022(Interlocutory application for urgent listing) <i>(On admission)</i> .
	3.	277/MP/2025	NHPC	Petition under Section 79 of the Electricity Act 2003, read with Regulations 57 and 58 of the CERC (Indian Electricity Grid Code/IEGC) Regulations, 2023, seeking appropriate relief for relaxation due to difficulty faced by the Petitioner in implementing Regulation 24(2) of CERC (Indian Electricity Grid Code/IEGC) Regulations, 2023 and Conduct of Business Regulations 2023, to declare "COD" without the implementation of Automatic Generation Control (AGC) and allow time to the Petitioner for implementation of AGC for Parbati HE Project Stage-II 800 MW (4x200 MW) <i>(On admission)</i> .
	4.	278/MP/2025	NHPC	Petition under Section 79 of the Electricity Act 2003, read with Regulations 57 and 58 of the CERC (Indian Electricity Grid Code) Regulations, 2023, (referred to as IEGC Regulations, 2023) seeking appropriate relief and relaxation against the difficulty faced by the Petitioner in implementing Regulation 24(2) of IEGC Regulations, 2023, to declare the commercial operation of the Subansiri Lower HE Project 2000 MW (8x250MW), Arunachal Pradesh (hereinafter referred to as the "Subansiri HEP/Project") without the enablement of Automatic Generation Control ("AGC") and subsequently seeking time for its installation in respect of Subansiri HEP <i>(On admission)</i> .
	5.	30/MP/2025	SEIL	Petition under Section 79 of the Electricity Act, 2003, seeking direction upon the Respondents to remit Late Payment Surcharge on

			compounding basis, on delayed payments qua the Monthly Energy Bills and the Change in Law Bills issued in terms of the Power Purchase Agreement dated 01.04.2013 and subsequent amendments thereto ( <i>On admission</i> )
6.	31/MP/2025	SEIL	Petition under Section 79 of the Electricity Act, 2003 seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of Monthly Invoices(s) issued in terms of the Power Supply Agreement dated 31.12.2021 and amendments thereto ( <i>On admission</i> ).
7.	66/MP/2025	SEIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 14.3.1 of the Power Purchase Agreement dated 01.04.2013, seeking directions to the Respondents for payment of outstanding Late Payment Surcharge on account of the delayed payment of Change in Law invoices raised by the Petitioner ( <i>On admission</i> ).
8.	249/MP/2025	EKIPTPL	Application under Section 19 of the Electricity Act, 2003 read with Regulation 20(3) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for revocation of an inter-state trading license ( <i>On admission</i> ).
9.	150/TD/2025	SPMPL	Petition under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) of CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 for grant of Category V license for Inter-State trading of Electricity in all States and Union Territories of India in accordance with CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 amended from time to time.
10.	148/MP/2024	HPX	Petition under Section 66 of the Electricity Act read with Regulation 17(12), 54, 55 and 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking additional time period for meeting the compliances as set out under Regulation 17 of the said Regulations ( <i>Re-hearing</i> ).
11.	361/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in Bokaro-A Thermal Power Station (1x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
12.	362/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in KTPS U#1&2 (2x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
13.	508/AT/2024	KPS1&3TL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission

				System being established by the Khavda PS1 and 3 Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
14.	507/TL/2024	KPS1&3TL		Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Khavda PS1 and 3 Transmission Limited.
15.	510/AT/2024	BITL		Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Barmer I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
16.	509/TL/2024	BITL		Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Barmer I Transmission Limited
17.	493/AT/2024	SOTL		Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the South Olpad Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
18.	494/TL/2024	SOTL		Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to South Olpad Transmission Limited
19.	225/TL/2024	KTL		Petition under Section-14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for Grant of separate Transmission License for Augmentation of 2x500 MVA, 400/230kV transformation capacity (3rd & 4th ICTs) at Karur PS and Implementation of 1 no. of 230kV line bay at Karur 400/230kV PS for interconnection of REGS of M/s Nannai Solar Park private Limited on Regulated Tariff Mechanism (RTM) route.
20.	513/TL/2024	ERESXXXIX		Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited.

	21.	514/AT/2024	ERESXXXIX	Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited.
11.3.2025 Tuesday At 10.30 P.M. Miscellaneous Petitions	1.	161/MP/2025	RSVPL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.09.2021 ( <i>On admission</i> ).
	2.	166/MP/2025	APCPDCL	Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 17 and 18 of the CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 seeking condonation of delay in complying with the procedure of issuance of Renewable Energy Certificates for FY 2023-24 and other consequential reliefs ( <i>On admission</i> ).
	3.	174/MP/2025	DVC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Chapter V, Regulation 96 and 102 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for extension of the date 30.11.2024, which has been prescribed for filing the trueing up petition for the period 2019-24, in respect of Chandrapura Thermal Power Station, Unit-III (130 MW) ( <i>On admission</i> ).
	4.	301/MP/2025	TPSL	Petition under Section 79 (1) (k) of the Electricity Act 2003 read with Regulation 19 (3) of the Central electricity regulatory commission (Indian Electricity Grid Code) (First amendment) Regulations, 2024 seeking extension of infirm power injection for 100 mw solar component out of the SECI 600 MW Hybrid Project ( <i>On admission</i> ).
	5.	254/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for procurement of power from the 760 MW Firm and Dispatchable Power (Assured Peak Power Supply) from ISTS-Connected Renewable Energy Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems, Ministry of Power, Government of India dated 09.06.2023 and its amendments thereof.
	6.	247/TL/2025	BRTL	Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 readwith Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking Transmission License for Bijapur REZ Transmission Limited
	7.	248/AT/2025	BRTL	Petition under Section 63 readwith Section 79, including Section 79(1)(c) and (d) of Electricity Act, 2003 seeking adoption of Transmission

			Charges payable by Central Transmission Utility of India Ltd./ Respondent No. 1 for implementation of the Transmission Scheme for integration of Bijapur REZ in Karnataka by the Petitioner.
8.	429/MP/2024	KMTL	Petition for approval under Section 17 (3) and Section 17 (4) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 for creation of security interest by way of hypothecation, charge or assignment over rights, title, interest, claims, demands, benefits under, clearance, project documents (except fixed assets), agreements and approvals of Kohima-Mariani Transmission Limited in favour of the Debenture Trustee, i.e., Axis Trustee Services Limited (Respondent No. 8) and for approval of documents creating security and of other documents in relation to the financing of the Transmission Project build, owned, operated and maintained by Kohima-Mariani Transmission Limited.
9.	62/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the Adoption of the Tariff of Wind Power Projects (Tranche XVII) connected to the Inter-State Transmission System (ISTS) and Selected through Competitive Bidding Process as per the Guidelines dated 26.07.2023 of the Ministry of Power, Government of India
10.	64/AT/2025	BAPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bikaner A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
11.	63/TL/2025	BAPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Bikaner A Power Transmission Limited
12.	61/TL/2025	KIVAPTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 for grant of separate Transmission Licence for Augmentation of Transformation Capacity at KPS3 (GIS) S/s under Khavda Phase V Part B3 Scheme under Regulated Tariff Mechanism (RTM) route.
13.	489/TL/2024	JKTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Jam Khambhaliya Transmission Limited.
14.	84/TD/2025	KEIL	Petition under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) Central Electricity Regulatory Commission (Procedure,

				Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of Trading licence.
	15.	315/MP/2023	SPL	Petition under Sections 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and its Long-Term Customers (Procurers) for compensation due to Change in Law events (on admissibility).
	16.	277/MP/2024	IEX	Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 of the CERC (Power Market) Regulations, 2021 for approval of introduction of Green-Real Time Market (G-RTM) at Indian Energy Exchange Limited.
	17.	232/MP/2024	TWEPL	Petition under Sections 66 and 79 of the Electricity Act, 2003 read with Regulations 4, 10 and 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022.
11.3.2025 Tuesday At 3.00 P.M. Transmission Tariff Petitions  Coram: Member (RBV) Member (HD)  <i>Through online videoconferencing</i>	18.	1/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for 02 Nos. 400 kV line Bays at Parli (POWERGRID) Switching Station (for Parli New (TBCB)-Parli (POWERGRID) 400 kV D/C (Quad) line under TBCB) and 2 Nos. 765 kV line Bays at Solapur (POWERGRID) Sub-station (for Parli New (TBCB)-Solapur (POWERGRID) 765 kV D/C line under TBCB route) under "POWERGRID works associated with Western Region Strengthening Scheme XV" in Western Region.
	19.	3/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under "Transmission System associated with Solapur STPP (2x660 MW) Part-A" in the Western Region.
	20.	6/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-A: 1 number 765 kV line bay at 765/400 kV Bilaspur Pooling Station for Sipat STPS (NTPC) - Bilaspur PS (PG) 765 kV 3rd S/C) and Asset-B: 2 Numbers 765 kV line bays at 765/400 kV Bilaspur Pooling Station (POWERGRID) for Bilaspur PS (PG)-Rajnandgaon(TBCB) 765 kV D/C line along with 2 Numbers 240 MVAR, 765 kV Switchable Line Reactors at 765/400 kV Bilaspur Pooling Station end under POWERGRID Works associated with Additional System Strengthening for Sipat STPS in Western Region
	21.	17/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under POWERGRID works associated with TBCB lines under common transmission system for Phase-II generation projects in Odisha in Eastern & Western Region.
	22.	18/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Interconnection between India and Bangladesh Electrical Grids for India portion in Eastern region.

	23.	19/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Transmission system associated with Sub-station works Associated with System Strengthening in Southern Region for Import of Power from Eastern Region.
	24.	29/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 2 nos. 400 kV line bays at Muzaffarpur Substation for termination of Muzaffarpur (PG)- Darbhanga (TBCB) 400 kV D/C (Triple snowbird) line under Eastern Region Strengthening Scheme VI.
	25.	33/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under System Strengthening - X in Southern Region.
	26.	34/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Provision of line bays for the Scheme-Connectivity lines for Maheshwaram (Hyderabad) 765/400 kV Pooling Station in Southern Region.
	27.	35/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Procurement of Spare converter Transformer for VIZAG HVDC system in Southern Region.
	28.	57/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-1: Conversion of existing 2x63 MVAR line reactors at Bhachau end of Bhachau EPGL 400kV D/c line to switchable line reactors along with two nos. of 400kV Reactor bays associated with Part A: PG works associated with Western Region Strengthening Scheme - 21 and Asset-2: 1 No. 220 kV GIS Line Bays at Bhuj s/s associated with part-B: Extension works at Bhuj PS for interconnection of RE projects in Western Region.
	29.	85/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset under Augmentation of transformation capacity and reactive compensation in Eastern Region.
	30.	103/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset: 765/400kV ,1500MVA ICT-1 & ICT-2 along with associated bays at Dharamjaygarh Substation under Supplementary Transmission Scheme of IPP Projects in Chattisgarh in Western Region.
	31.	136/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for 05 Nos of Asset under "North Eastern Region Strengthening Scheme-VIII? in North Eastern Region
	32.	169/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Tumkur

				(Pavagada) Pooling station Devanahally (KPTCL) 400kV D/C (Quad) line along with associated bays and equipment's at Tumkur (Pavagada) Pooling station & Devanahally (KPTCL) under Additional ATS for Tumkur (Pavagada) under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka - Phase II (Part B) in Southern Region.
	33.	184/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-I:400 kV D/C Lara STPS-I to Raigarh (Kotra) Pooling Station Transmission Line along with associated bays at Raigarh (Kotra) Pooling Station and Asset-II: 400 kV D/C (Quad) Lara STPS-I - Champa Transmission Line along with associated bays at Champa Pooling Station under Transmission System associated with Lara STPS-I (2x800 MW) Generation Project of NTPC in Western Region.
	34.	459/TT/2024	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Conversion of fixed line Reactors to Switchable line Reactors in Southern Region.
	35.	457/TT/2024	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset under Transmission System for controlling High Loading of Nellore (PG)-Nellore PS 400 kV (Quad) D/C line in Southern Region.
	36.	460/TT/2024	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for assets under Installation of Bus reactors at Cuddapah, Nellore PS, Kurnool, Raichur and Thiruvalem in Southern Region.
	37.	461/TT/2024	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Augmentation of transformation capacity in Southern Region.
	38.	464/TT/2024	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Common Transmission scheme associated with ISGS projects in Nagapattinam/ Cuddalore area of Tamil Nadu -Part-A1 (b) in Southern Region.
	39.	475/TT/2024	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under System Strengthening-XXI in Southern Region.
	40.	463/TT/2024	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Sub-station works associated with additional inter-regional AC link for import of power into Southern Region i.e., Warora-Warangal and Chilakaluripeta-Hyderabad - Kurnool 765kV Link in Southern Region.
13.3.2025 Thursday At 10.30 A.M	1.	252/TL/2025	RPTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure,



Miscellaneous Petitions				Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Rajasthan Part I Power Transmission Limited.
	2.	253/AT/2025	RPTL	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Rajasthan Part I Power Transmission Limited.
	3.	240/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for procurement of power from the 1200MW ISTS- Connected Wind-Solar Hybrid Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind-Solar Hybrid Power Projects, Ministry of Power, Government of India dated 21.08.2023 and its amendments thereof
	4.	243/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 600 MW Solar Power PV Projects (Tranche XVIII) connected to the Inter-State Transmission (ISTS) and selected through competitive bidding process as per the Guidelines dated 28.07.2023 of the Ministry of Power, Government of India
	5.	322/TL/2024	NERGSPTL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to NERGS-I Power Transmission Limited.
	6.	486/TL/2024	RNTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Ramgarh Transmission Limited to include transmission project Augmentation of transformation Capacity at 400/220 kV Fatehrahg-III PS(Section-1) by 400/200 kV, 1x500 MVA ICT(5th).
	7.	148/MP/2024	HPX	Petition under Section 66 of the Electricity Act read with Regulation 17(12), 54, 55 and 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking additional time period for meeting the compliances as set out under Regulation 17 of the said Regulations (Re-hearing).
13.3.2025 Thursday At 2.30 P.M Transmission Tariff Petitions	8.	468/TT/2024	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined Asset under System Strengthening-II in Southern Region
Coram: Member (RBV) Member (HD)	9.	207/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System associated with Sasan Ultra Mega Power Project (UMPP).

<b>Through online videoconferencing</b>	10.	286/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Unified Load Despatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Southern Region.
	11.	285/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for assets under Fibre Optic communication system (847.124 km) in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in Southern Region
	12.	291/TT/2025	PGCIL	Petition for truing up of fees & charges for 2019-24 and determination of fees & charges for 2024-29 tariff block for Communication Scheme under National Load Dispatch center (POWERGRID portion) under Sub-section(4) of Section 28 of Electricity Act, 2003.
	13.	292/TT/2025	PGCIL	Petition for truing up of fees and charges for 2019-24 for Unified Load Despatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the Petitioner after formation of POSOCO) in the Northern Region.
	14.	293/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: New EMS/SCADA at SLDCs of UPPTCL, RRVPNL, DTL, HVPNL, BBMB, PSPTCL, HPSEBL and J&K PDD, Asset-II: New EMS/SCADA at SLDCs of UPPTCL and J&K PDD under Expansion and Replacement of existing SCADA/EMS System at SLDCs of Northern Region
	15.	290/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under "Transmission System associated with Koteswar HEP in the Northern Region.
	16.	294/TT/2025	PGCIL	Petition for Approval under sub-Section(4) of Section 28 of Electricity Act 2003 for determination of truing up of Charges for the period 2019-24 block. ii. Fees and Charges for the period 2024-29 block for Unified Load Dispatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Eastern Region.
	17.	287/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Kahalgaon Stage-II, Phase-I Transmission System? in Eastern, Northern and Inter Regional link between Northern & Western Region.
	18.	288/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Rangit Transmission System in Eastern Region under.
	19.	274/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission

				tariff for 2024-29 tariff block for 50 MVA Auto Transformer at Malda in Eastern Region.
	20.	289/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under Line bays and Reactor Provisions at POWERGRID Sub-stations associated with System Strengthening for Western Region.
	21.	295/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Unified Load Despatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Western Region.
	22.	281/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Start-up Power to DVC and Maithon Right Bank Generation Projects in Eastern Region
	23.	318/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under Fiber Optic Communication System in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave Links in Northern Region.
18.3.2025 Tuesday At 10.30 A.M Miscellaneous Petitions	1.	18/I. A/2025 in Petition No.227/MP/2022	RPPL	Interlocutory application seeking issuance of interim directions in Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto.
	2.	244/AT/2025	KITL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Kudankulam ISTS Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	3.	245/TL/2025	KITL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kudankulam Transmission Limited.
	4.	236/AT/2025	RIV4PTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Rajasthan IV

			4A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
5.	237/TL/2025	RIV4APTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV 4A Power Transmission Limited
6.	69/TL/2025	B BPTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Bikaner B Power Transmission Limited.
7.	234/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 2000 MW Inter-State Transmission System (ISTS) Solar PV Power Projects with 1000 MW/4000 MWh Energy Storage Systems (ESS) and selected through competitive bidding process (SEC-ISTS-XVII) as per the guidelines of the Government of India
8.	380/MP/2023	NTPCREL	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 ("Act") read with Article 11 of the Power Purchase Agreement dated 01.06.2022 ("PPA") executed between Petitioner and Solar Energy Corporation.
9.	218/MP/2022	CAPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.03.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu for wrongful termination of the PPA by APSPDCL
10.	105/MP/2023	APSPDCL	Petition under Section 79 of the Electricity Act, 2003 with respect to PPA dated 23.03.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu seeking directions to CAPL to pay the balance of Rs. 100 crores (out of 400 crores) in terms of Section 79 of the Electricity Act, 2003 read with Article 3.3.2 of the Power Purchase Agreement dated 23.03.2007 along with interest till actual date of payment; further direct the CAPL to pay the interest on delayed payments with respect to Rs. 300 crores from date of termination of PPA till date of realization of Performance Bank Guarantees.
11.	255/MP/2025 alongwith I.A.No.13/2025	RSPPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges dated 02.12.2024 and 01.01.2025, raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (Interlocutory application for interim reliefs).
12.	242/MP/2024	ASEBOPL	Petition under Sections 79 of the Electricity Act, 2003 seeking for quashing of the 3 Bills/

				Invoices dated (i) 22.03.2024; (ii) 22.03.2024 and (iii) 02.04.2024 issued by the Central Transmission Utility of India Limited (CTUIL), cumulatively of Rs. 2,62,71,559/- and for a declaration that the Petitioner has no liability towards payment of transmission charges corresponding to its Long-Term Open Access/ General Network Access Quantum of 600 MW
	13.	216/MP/2024 alongwith I.A. No.66/2024	RSVPL	Petition under Section 79 of the Electricity Act, 2003 challenging the levy of Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (Interlocutory application for urgent listing and interim reliefs).
	14.	271/MP/2024	AXPPL	Petition under Section 79(1) (c) and 79 (1) (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023. to quash the impugned Invoice dated 22.3.2024 for the Month of February 2024, impugned Invoice dated 22.3.2024 for the month of March, 2024 and impugned Invoice dated 2.4.2024 issued for the month of April, 2024 by CTUIL.
18.3.2025 Tuesday At 2.30 P.M	15.	463/MP/2014 alongwith I.A.No.40/2019	GMRVPGL	Petition under Section 79(l)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) (Re-hearing).
	16.	OP No. 71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission (Re-hearing).
	17.	OP NO.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA (Re-hearing).
20.3.2025 Thursday At 10.30 A.M Miscellaneous Petitions	1.	178/MP/2025	ARPL	Petition under Section 79 of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects (Bidding Guidelines) and Articles 4 and 13 of the Power Purchase Agreement dated 25.07.2022 executed between Anupavan Renewables Private Limited and Solar Energy Corporation of India Limited. (On admission)
	2.	179/MP/2025	DBPL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes pertaining to illegal recovery of Liquidated Damages by the Respondent from the Petitioner under the Power Purchase Agreement dated 19.08.2013 (On admission)
	3.	241/AT/2025	CESCL	Petition under Section 63 read with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for Long Term Procurement of Solar Power of 300 MW Power from Grid Connected Wind-Solar Hybrid Project under tariff Based Competitive Bidding for meeting Renewable Purchase Obligation (RPO) as per applicable regulations, which has been discovered

			through a transparent process by way of a competitive bidding conducted in terms of the competitive bidding guidelines issued by the Ministry of Power
4.	242/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 600 MW Inter-State Transmission System (ISTS) connected Wind-Solar Hybrid Power Projects and selected through competitive bidding process (SECI-ISTS-IX) as per the guidelines of the Government of India
5.	246/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 200 MW capacity awarded for assured Peak Supply of 800 MWh (200 MW x 4 Hrs.) from ISTS- connected Renewable Energy Power Projects (SECI-FDRE-VI) and selected through competitive bidding process as per the guidelines dated 09.06.2023 issued by the Ministry of Power, Government of India
6.	238/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff of 1500 MW Solar PV Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through a competitive bidding process as per the guidelines dated 28.07.2023 of the Ministry of Power, Government of India as amended from time to time
7.	239/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff of 1200 MW Solar Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process for the procurement of power from grid connected Solar PV Projects, dated 28.07.2023 of the Ministry of Power, Government of India as amended from time to time
8.	235/AT/2025	NHPC	Petition under Section 63 of the Electricity Act 2003 for Adoption of Tariff 2100 MW (including capacity of 900 MW under Greenshoe Option) Firm & Despatchable Power from ISTS connected RE Power Projects coupled with Energy Storage System selected through Competitive Bidding Process under Bidding Guidelines issued by Ministry of Power, Govt. of India on 09.06.2023
9.	250/AT/2025	GIKIITL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Gadag II and Koppal II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
10.	251/TL/2025	GIKIITL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Gadag II and Koppal II Transmission Limited.
11.	491/TL/2024	R-IV-H1PTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related

			matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV H1 Power Transmission Limited
12.	424/TL/2024	JTL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Licence to Jamnagar Transmission Limited.
13.	426/TL/2024	NNTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited
14.	513/TL/2024	ERESXXXIX	Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited.
15.	514/AT/2024	ERESXXXIX	Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited.
16.	303/MP/2023	HPPCL	Petition under Section 79 (1)(b) and (f) read with Section 62 of the Electricity Act, 2003, seeking Specific Performance of agreement with Jammu and Kashmir State Power Development Corporation Limited.
17.	265/MP/2023	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018 entered between DVC and NVVN for supply of 300 MW of power from DVC's generating stations to BPDB.
18.	430/MP/2024	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 11, 142, 146 of the Electricity Act, 2003 and the regulations notified thereunder for adjudication and recovery of the amount payable by Tata Power Company Limited on account of non-supply of Electricity in terms of Section 11 Directions dated 20.02.2023 issued by the Ministry of Power, Government of India.
19.	250/TT/2024	DVC	Petition for approval of Tariff for New T&D Element namely - 1) Burdwan GIS 2) 220 kV Parulia-Burdwan Transmission Line 3) 220 kV Bay at Parulia SS, and 4) Power Transformer (4th) at Durgapur SS in respect of Damodar Valley Corporation for the tariff period 2019 - 24
20.	59/GT/2022	BRBCL	Petition for approval of tariff of Nabinagar Thermal Power Project (4x250 MW) for the period from 01.04.2019 to 31.03.2024.

	21.	33/RP/2024	PGCIL	Petition for review of order dated 23.9.2024 in Petition No. 328/TT/2023.
21.3.2025 Friday At 10.30 A.M. Miscellaneous Petitions	1.	417/MP/2024	NTPC	Petition under Section 79 (1) (a) and 79 (1) (f) of The Electricity Act, 2003 Read with Regulation 65 of the CERC (Conduct of Business) regulations, 2023 and article 12 of Power Purchase Agreement Dated 24.8.2023 for approval of change in law and consequential determination of quantum and mechanism of compensation on account of change in law events.
	2.	346/MP/2020 alongwith I.A.No.24/2024	DVC	Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions (Interlocutory application for directions) (Re-hearing).
	3.	227/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS U#7&8 (1000 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards (Re-hearing).
	4.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013 (Re-hearing).
	5.	140/MP/2019	TRN-EPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013 (Re-hearing).
25.3.2025 Tuesday At 10.30 A.M Miscellaneous Petitions	1.	233/MP/2025	Sitac Kabini	Petition under Sections 63, 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 29.01.2019 entered between Sitac Kabini Renewables Private Limited and the Solar Energy Corporation of India Limited seeking compensation for Change in Law Events ( <i>On admission</i> ).
	2.	310/RC/2024	OPTCL	Petition under Regulation 27 (1) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for Approval of Investment Proposal of OPTCL taken up in FY 2023-24 & FY 2024-25 for conversion of ACSR Zebra Conductor to High Temperature Low Sag (HTLS, for short) in existing 220 kV Rourkela (PGCIL) - Tarkera (OPTCL) DC Line (Line Length -15.34 kms approx.) (On admission)
	3.	428/MP/2024	IGESL	Petition under Section 79 of the Electricity Act, 2003 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions to the Respondent to refrain from revoking the 300 MW Stage II Connectivity and Long-Term Access granted to the Petitioner pursuant to Long Term Access Agreement dated 20th January 2022, or taking any other coercive measures and seeking consequent relief thereto ( <i>on maintainability</i> )
	4.	518/RC/2024	PTCL	Regulatory Compliance Application on account of change in name of the transmission licensee from Patran Transmission Company Limited to Patran Transmission Company Private Limited



	5.	297/TD/2025	CIL	Petition under Sections 14 and 15(1) of the Electricity Act, 2003 (hereinafter referred to as "the Act") of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for the grant of Trading Licence and other related matters) Regulations, 2020 (hereinafter referred to as "the Trading Licence Regulations") for the grant of a 'Category V' trading licence for inter-state trading in electricity across India.
	6.	298/TL/2025	R IV PTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Mandasaur Transmission Limited.
	7.	299/AT/2025	LBPTL	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of Rs. 596.21 million up to the validity of TSA for the Transmission system for Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI(A) Transco Ltd.) in Gujarat Part B? being established by the Petitioner.
	8.	300/TL/2025	LBPTL	Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent Clarification and amendments, if any, with respect to grant of Transmission License to Lakadia B Power Transmission Limited.
	9.	313/TD/2025	Clean Max Fusion	Petition for Grant of Category V License for inter-state trading in electricity in all the States and Union Territories of India under Regulation 6(1) of Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of trading license and other related matters) Regulations, 2020 and the Electricity Act, 2003
	10.	260/AT/2025	NLCIL	Petition under Section 63 of the Electricity Act, 2003 seeking adoption of usage charges for 510 MW Solar Photovoltaic (PV) Power Station (Tranche-III) connected to the Inter-State Transmission System and selected through competitive bidding process under Central Power Sector Undertaking Scheme Phase-II dated 05.03.2019 as per the Standard Bidding Guidelines of MoP dated 03.08.2017.
	11.	310/AT/2025	NHPC	Petition under Section 63 of the Electricity Act 2003 for Adoption of Tariff for the ISTS Grid connected Solar Power projects of 1200 MW with 600 MW / 1200 MWh Energy storage system (ESS) and with additional capacity upto 1200 MW with Greenshoe Option selected through Competitive Bidding Process under Tariff Based Competitive Bidding Guidelines issued by Ministry of Power, Govt. of India on 09.06.2023 and its amendments thereof. (NHPC Tranche -VIII).
	24	487/TL/2024	BBTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 for

			amendment of the existing RTM Transmission Licence to POWERGRID Bikaner Transmission System Limited to include transmission project "Implementation of Bus Sectionalizer at 400 kV level of 400/220 kV Bikaner-II PS" and "Augmentation of Transformation Capacity at 400/220 kV Bikaner-II PS in Rajasthan by 400/220 kV, 1×500 MVA ICT (9th)".
13.	311/MP/2025	K-IVC PTL	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of the Security Trustee, Respondent No. 2 for the benefit of the Lender
14.	128/GT/2024	NGEL	Petition for determination of project specific levelized tariff for 40 MW solar photo voltaic plants at Ayodhya, Uttar Pradesh.
15.	254/MP/2023	PTL	Petition under Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 3(9)(a) and 8(5)(ii) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 3(10)(a) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.
16.	269/MP/2018 alongwith I.A.No.22 &26/2024	APL	Petition under Section 142 of the Electricity Act, 2003, for noncompliance of the Commission's direction dated 28.9.2017 in Petition No. 97/MP/2017(Interlocutory application to bring on record additional information and modification of RoP dated 21.2.2024) (Remand matter)
17.	279/MP/2023	DVC	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of the Regulation 43(9), Regulation 45(5)(a)(v) & 45(5)(a)(vi) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.
18.	331/MP/2024	TUL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking (i) recovery of outstanding and overdue payments along with surcharge thereon for supply of 142 MW hydropower raised on PTC vide invoice dated 07.05.22 for the month of April 2022 amounting to Rs. 10.79 Crores and invoice dated 09.06.22 for the month of May 2022 amounting to Rs. 0.46 Crores; and (ii) refund of wrongful deduction of Rs. 2.84 Crores by PTC from payments released to SUL on account of wrongful invocation of Indemnity Deed issued to PTC by SUL.
19.	363/MP/2024	NTPC	Petition under Section 79 (1)(a) & (f) of the Electricity Act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2019.
20.	239/MP/2024 alongwith I.A.No.8/2025	AEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis (Interlocutory application for impleadment of Adani Power Limited as Respondent No. 4.)
21.	253/MP/2024	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Clause 7 of the Letter of Intent dated 14.01.2016 issued by Brihan Mumbai

				Electric Supply and Transport Undertaking (BEST) to Tata Power Trading Company Ltd. seeking directions of payment of late payment surcharge on account of delay by BEST in honoring the invoice(s) raised by Petitioner towards claiming additional expenditure incurred by it on account of increase in Clean Energy Cess (CEC) and interest thereupon.
	22.	484/MP/2024	P&EDM	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003, read with Regulation 65(1) of the CERC (Conduct of Business) Regulations, 2023.
	23.	132/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transmission System associated with immediate evacuation system for Nabinagar TPS in Eastern Region.
	24.	497/MP/2024 along with I.A. No. 104/2024	THDCIL	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003, read with the applicable provisions of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and CERC (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009 (Interlocutory Application for interim directions).

By order of the Commission

Sd/-  
T.D. Pant  
Joint Chief (Legal)  
12.3.2025